

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:5440
ANSWERED ON:02.05.2005
KRISHNA WATER DISPUTE TRIBUNAL
Naik Shri A. Venkatesh; Shivanna Shri M

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether New Krishna Water Dispute Tribunal has not become functional;
- (b) if so, whether the Government of Maharashtra has diverted the water from Upper Krishna Sub-basin to Upper Bheema Sub-basin as a result thereof;
- (c) whether this has affected the inflows to Alamatti reservoir; and
- (d) if so, the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV)

(a) to (d) The State Government of Karnataka in its letter of Complaint dated 25th September, 2002 to the Central Government under Section 3 of the Inter-State River Water Disputes (ISRWD) Act, 1956 mentions that the Government of Maharashtra has taken executive actions in creating in the Krishna basin a total live storage capacity of 560 Thousand Million Cubic Feet (TMC) having a potential to use the surplus waters way beyond its share and refusing to share the surplus water. The details of total live storage capacity of 560 TMC basin-wise as well as the effect of such creation on the inflows on Almatti dam have not been elaborated in the said complaint. However, Andhra Pradesh has reported that the State of Maharashtra is illegally constructing projects such as Balkewadi, Kudali, Jihe-Kathapur Lift, Urmodi, Tarali, Chikotra, Morna, Tembhu Lift Irrigation Scheme for a utilisation of about 51 TMC even without the approval of Central Water Commission/Ministry of Water Resources in the upper Krishna sub basin. The Central Government constituted the Krishna Water Dispute Tribunal (KWDT) on April 2, 2004 and referred to it the letters of complaint of the State of Karnataka as well as those of the States of Andhra Pradesh and Maharashtra to the Tribunal on the same date for adjudication of the disputes raised in the complaints. The Tribunal in its meeting held on 13th April, 2005 has issued notices to the basin States under Rule 4 of the Inter State Water Disputes (ISWD) Rules 1959 for nominating their representative on or before May 19, 2005 to present their cases in the proceedings before Tribunal.